

12/3  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

IA 190/2017 IA 40 and 41 of 2017 and IA 29 of 2016 In  
TP No. 86/397-398/NCLT/AHM/2016 (New)  
CP No. 4/397-398/CLB/MB/2015 (Old)

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

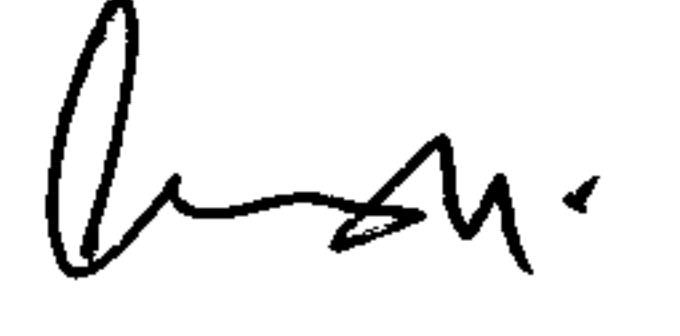
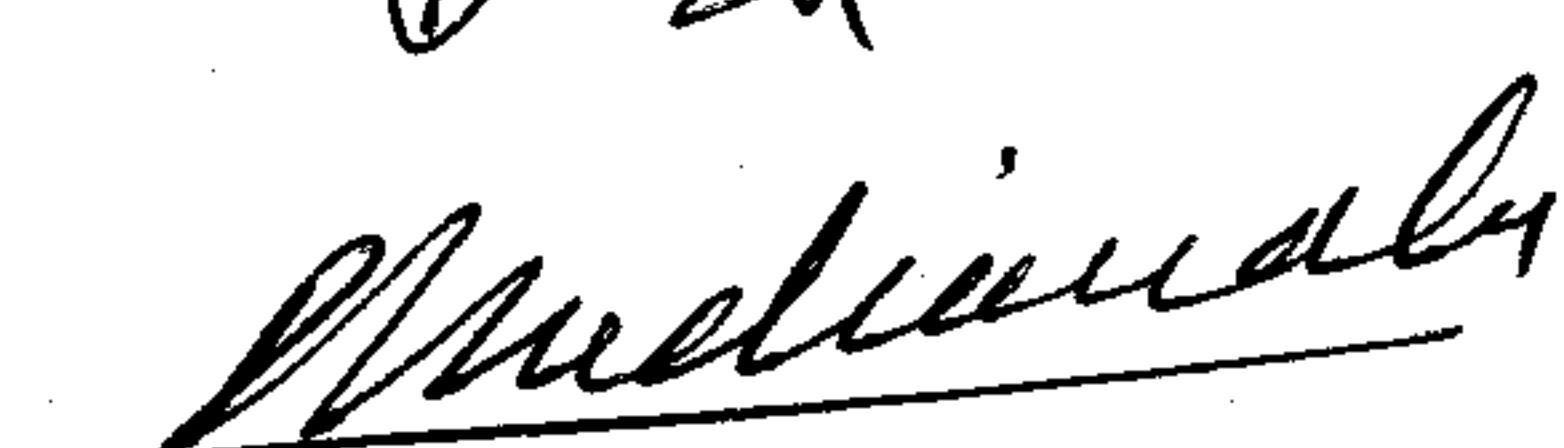
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017**

Name of the Company: Manak Shankar & Ors.

V/s.

Healthy Business Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<b>S.NO. NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1. VIVEK B. GUPTA	ADVOCATE	R.No-2	
2. PAVAN S. GODIAWALA	ADVOCATE	R-4	

**ORDER**

None present for Petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 4. Learned Advocate Mr. Vivek Gupta present for Respondent no. 2.

IA no. 190/2017 is admitted.

IA no. 190/2017 is filed to condone the delay in filing L.R. Application IA 41/2017.

Petitioner shall file reply, if any, within two weeks after serving copy in advance to Respondents.

List TP 86/2016 (CP no. 4/2015) along with pending IA's on 30.08.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19th day of July, 2017.